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Initial Public Offer of equity shares on the main board of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE", and together with BSE, the "Stock Exchanges") in compliance with Chapter II of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended ("SEBI ICDR REGULATIONS").



(Please scan this QR code to view the Red Herring Prospectus and the Abridged Prospectus)



MONEYVIEW LIMITED

(TO BE LISTED ON THE MAIN BOARD OF BSE AND NSE)

Our Company was originally incorporated as "Whizdm Innovations Private Limited", a private limited company under the provisions of the Companies Act, 2013 with the Registrar of Companies, Karnataka at Bangalore ("RoC"), pursuant to a certificate of incorporation dated August 11, 2014. Pursuant to a resolution passed by our Board on May 14, 2025, a special resolution passed by our Shareholders on May 15, 2025 and a fresh certificate of incorporation dated May 22, 2025 issued by the Registrar of Companies, Central Processing Centre ("RoC, CPC"), the name of our Company was changed to "Moneyview Private Limited". Upon the conversion of our Company into a public limited company, pursuant to a resolution passed by our Board and a special resolution passed by our Shareholders, each on May 30, 2025 and a fresh certificate of incorporation dated June 10, 2025 issued by the RoC, CPC the name of our Company was changed to "Moneyview Limited". For further details, please see "History and Certain Corporate Matters – Brief History of our Company" on page 273 of the red herring prospectus dated September 20, 2026 ("RHP" or "Red Herring Prospectus") filed with the RoC.

Corporate Identity Number: UT2200KA2014PLC075775

Registered and Corporate Office: 17/1, 1st and 2nd Floor, The Address Building, Outer Ring Road, Marathahalli, Kadubeesanahalli, Bangalore - 560 103, Karnataka, India.
Contact Person: Ankit Kumar Jain, Company Secretary and Compliance Officer; Tel: +91 80 6765 0903; E-mail: investor.relations@moneyview.in; Website: https://moneyview.in

PROMOTERS OF OUR COMPANY: PUNEET AGARWAL, SANJAY AGGARWAL AND SUSHMA ABBURI

INITIAL PUBLIC OFFERING OF [●] EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH ("EQUITY SHARES") OF MONEYVIEW LIMITED (OUR "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE INCLUDING A SECURITIES PREMIUM OF ₹ [●] PER EQUITY SHARE (THE "OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER"). THE OFFER COMPRISES A FRESH ISSUE OF [●] EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH BY OUR COMPANY AGGREGATING UP TO ₹ 7,500.00 MILLION ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 100,494,200 EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH AGGREGATING TO ₹[●] MILLION ("OFFER FOR SALE") COMPRISING AN OFFER FOR SALE OF UP TO 13,548,300 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING TO ₹[●] MILLION BY PUNEET AGARWAL AND UP TO 13,548,300 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING TO ₹[●] MILLION BY SANJAY AGGARWAL, UP TO 1,935,400 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING TO ₹[●] MILLION BY CHITRA AGARWAL (THE "INDIVIDUAL SELLING SHAREHOLDERS") AND UP TO 16,377,500 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING TO ₹[●] MILLION BY ACCEL INDIA IV (MAURITIUS) LIMITED, UP TO 15,356,000 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING TO ₹[●] MILLION BY INTERNET FUND III PTE. LTD., UP TO 8,011,900 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING TO ₹[●] MILLION BY ACCEL GROWTH IV HOLDINGS (MAURITIUS) LTD., UP TO 10,000,000 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING TO ₹[●] MILLION BY CRIMSON WINTER LIMITED, UP TO 11,356,900 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING TO ₹[●] MILLION BY RIBBIT CAPITAL, UP TO 4,265,600 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING TO ₹[●] MILLION BY NLI STRATEGIC VENTURE INVESTMENT LIMITED, UP TO 3,745,200 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING TO ₹[●] MILLION BY TI JPNIN INDIA HOLDCO, LTD., UP TO 2,349,100 EQUITY SHARES OF FACE VALUE OF ₹1 EACH AGGREGATING TO ₹[●] MILLION BY DI INVESTMENT LLC (THE "INVESTOR SELLING SHAREHOLDERS")

NOTICE TO INVESTORS – CORRIGENDUM TO THE RED HERRING PROSPECTUS AND PRICE BAND ADVERTISEMENT, EACH DATED SEPTEMBER 20, 2026

This corrigendum is with reference to the red herring prospectus dated September 20, 2026, filed by Moneyview Limited ("Company") with the Registrar of Companies, Karnataka at Bangalore, and thereafter with SEBI and the Stock Exchanges, as applicable ("RHP"), and the advertisement for announcement of the Price Band and the Minimum Bid Lot dated September 20, 2026, and published on September 21, 2026, in all editions of Financial Express, Jansatta, and the Bengaluru edition of Vishwvani, a widely circulated Kannada daily newspaper, Kannada being the regional language of Karnataka where our Registered and Corporate Office is located ("Advertisement"), in relation to the Offer. Potential Bidders should note the following in relation to the disclosures in the RHP and the Advertisement.

- The inadvertent reference to "Regulation 32(2) of the SEBI ICDR Regulations" on the inner cover page of the RHP and in the Advertisement, should be read as "Regulation 32(1) of the SEBI ICDR Regulations", as follows:

"The Offer is being made through the Book Building Process (as defined hereinafter) in accordance with Regulation 6(1) of the SEBI ICDR Regulations wherein in terms of Regulation 32(1) of the SEBI ICDR Regulations, not more than 50% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs", and such portion, the "QIB Portion") provided that our Company in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion", of which 40% shall be reserved in the following manner, (i) 33.33% shall be available for allocation to domestic Mutual Funds, and (ii) 6.67% shall be available for Life Insurance Companies and Pension Funds, subject to valid bids being received from domestic Mutual Funds, Life Insurance Companies and Pension Funds at or above the Anchor Investor Allocation Price."

- The colours of the Bid cum Applications Forms for the Offer were inadvertently not included in the RHP. The relevant disclosures in the section titled "Offer Procedure", on pages 474 and 477 of the RHP, should be read as follows:

"The prescribed colour of the Bid cum Application Form for the various categories is as follows:

Category	Colour of Bid cum Application Form*
Resident Indians, including resident QIBs, Non-Institutional Investors, Retail Individual Investors and Eligible NRIs applying on a non-repatriation basis ^A	White
Non-Residents including Foreign Portfolio Investors ("FPIs"), Eligible Non-Resident Investors ("NRIs") applying on a repatriation basis, foreign Venture Capital Investors ("FVCIs") and registered bilateral and multilateral institutions	Blue
Anchor Investors ^{AA}	White

*Excluding the electronic Bid cum Application Form.

^AElectronic Bid cum Application Form will be made available for download on the website of the BSE (www.bseindia.com) and NSE (www.nseindia.com).

^{AA}Bid cum Application Forms for Anchor Investors will be made available at the offices of the BRLMs.

[...]

Eligible NRIs Bidding on non-repatriation basis are advised to use the Bid cum Application Form for residents (white in colour). Eligible NRIs Bidding on a repatriation basis are advised to use the Bid cum Application Form meant for Non-Residents (blue in colour)."

Investors should read the changes in this Corrigendum along with the RHP and the Advertisement, before making an investment decision with respect to the Offer, and accordingly their references in the RHP and the Advertisement stands updated pursuant to this Corrigendum.

All capitalised terms used in this Corrigendum shall, unless the context otherwise requires, have the meaning ascribed to them in the RHP.

BOOK RUNNING LEAD MANAGERS

AXIS CAPITAL	BofA SECURITIES	IIFL CAPITAL	kotak® Investment Banking
Axis Capital Limited Axis House, 1 st Floor, Pandurang Budhkar Marg, Worli, Mumbai - 400 025, Maharashtra, India Telephone: +91 22 4325 2183 E-mail: moneyview.ipo@axiscap.in Investor grievance e-mail: complaints@axiscap.in Website: www.axiscapital.co.in Contact person: Devika Kanani SEBI registration no.: INM000012029	BofA Securities India Limited Ground Floor, A Wing, One BKC, G Block, Bandra Kurla Complex, Bandra (East) Mumbai - 400 051, Maharashtra, India Telephone: +91 22 6632 8000 E-mail: dg.moneyview_ipo@bofa.com Investor grievance e-mail: dg.india_merchantbanking@bofa.com Website: www.business.bofa.com/bofasindia Contact person: Sayantan Bhattacharyya SEBI registration no.: INM000011625	IIFL Capital Services Limited (formerly known as IIFL Securities Limited) 24 th Floor, One Lodha Place, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400013, Maharashtra, India Telephone: +91 22 4646 4728 E-mail: moneyview.ipo@iiflcap.com Investor grievance e-mail: ig.ib@iiflcap.com Website: www.iiflcapital.com Contact person: Sagar Mehta/Pawan Kumar Jain SEBI registration no.: INM000010940	Kotak Mahindra Capital Company Limited 1 st Floor, 27 BKC, Plot No. C-27, 'G' Block Bandra Kurla Complex, Bandra (East) Mumbai - 400 051, Maharashtra, India Telephone: +91 22 4336 0000 E-mail: moneyview.ipo@kotak.com Investor grievance e-mail: kmcaddressal@kotak.com Website: https://investmentbank.kotak.com Contact person: Ganesh Rane SEBI registration no.: INM000008704

REGISTRAR TO THE OFFER

MUFG Intime	COMPANY SECRETARY AND COMPLIANCE OFFICER
MUFG Intime India Private Limited (Formerly known as Link Intime India Private Limited) C-101, Embassy, 247, L.B.S. Marg, Vikhroli (West), Mumbai - 400 083, Maharashtra, India Tel: +91 810 811 4949 E-mail: moneyview.ipo@in.mpms.mufg.com Investor grievance e-mail: moneyview.ipo@in.mpms.mufg.com Website: https://in.mpms.mufg.com/ Contact person: Shanti Gopalkrishnan SEBI registration no.: INR000004058	Ankit Kumar Jain 17/1, 1 st and 2 nd Floor, The Address Building, Outer Ring Road, Marathahalli, Kadubeesanahalli, Bengaluru - 560 103, Karnataka, India Tel: +91 80 6765 0903 E-mail: investor.relations@moneyview.in Bidders can contact our Company Secretary and Compliance Officer, or the Registrar to the Offer in case of any pre-Offer or post-Offer related grievances including non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all Offer-related queries and for redressal of complaints, investors may also write to the BRLMs.

For MONEYVIEW LIMITED
On behalf of the Board of Directors
Sd/-
Ankit Kumar Jain
Company Secretary and Compliance Officer

Place: Bangalore, Karnataka
Date: September 22, 2026

MONEYVIEW LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the RHP with SEBI, RoC, Karnataka at Bangalore and the Stock Exchanges on September 20, 2026. The RHP shall be available on the website of SEBI at www.sebi.gov.in, and is available on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of our Company at <https://moneyview.in> and the websites of the BRLMs, i.e., Axis Capital Limited, BofA Securities India Limited, IIFL Capital Services Limited (formerly known as IIFL Securities Limited) and Kotak Mahindra Capital Company Limited at www.axiscapital.co.in, www.business.bofa.com/bofasindia, www.iiflcapital.com and <https://investmentbank.kotak.com>, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see "Risk Factors" beginning on page 25 of the RHP. Potential investors should not rely on the DRHP filed with SEBI and the Stock Exchanges, and should instead rely on their own examination of our Company and the Issue, including the risks involved, for making any investment decision.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction. The Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended (the "U.S. Securities Act") or any other applicable law of the United States and may not be offered or sold within the United States or to, or for the account or benefit of, U.S. Persons as defined in Regulation S under the U.S. Securities Act ("U.S. Persons") except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. The Company has not registered and does not intend to register under the U.S. Investment Company Act of 1940, as amended (the "U.S. Investment Company Act") in reliance on Section 3(c)(7) of the U.S. Investment Company Act, and investors will not be entitled to the benefits of the U.S. Investment Company Act. Accordingly, the Equity Shares are only being offered and sold (a) to persons in the United States or to or for the account or benefit of U.S. Persons, in each case that are both (i) persons reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act) in transactions exempt from or not subject to the registration requirements of the U.S. Securities Act and (ii) "qualified purchasers" (as defined under the U.S. Investment Company Act) in reliance on Section 3(c)(7) of the U.S. Investment Company Act; or (b) outside the United States to investors that are not U.S. Persons nor persons acquiring for the account or benefit of U.S. Persons in offshore transactions in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where those offers and sales occur. There will be no public offering of the Equity Shares in the United States.